

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

91  
O.A. No. 1751 of 1988

New Delhi, dated this the 8th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Hem Raj,  
Directorate of Extension,  
Ministry of Agriculture,  
(Dept. of Agr. & Coop.,  
Shastri Bhawan,  
New Delhi.
2. Shri M.N. Sharma,  
Directorate of Extension,  
Ministry of Agriculture,  
Dept. of Agri. & Coop.,  
West Block 8,  
R.K.Puram,  
New Delhi.
3. Shri Shiv Nandan,  
Directorate of Extension,  
Ministry of Agriculture,  
Dept. of Agri. & Coop.,  
New Delhi.
4. Shri Umesh Pal Singh,  
Directorate of Extension,  
Ministry of Agriculture,  
Dept. of Agriculture & Coop.,  
West Block No.8,  
R.K. Puram,  
New Delhi.

... APPLICANTS

(By Advocate: Shri Jog Singh)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of Agriculture,  
Dept. of Agriculture & Coop.,  
Krishi Bhawan,  
New Delhi.
2. The Secretary,  
Ministry of Personnel & Training,  
Administrative Reforms & Public Grievances,  
and Pension,  
New Delhi. .... RESPONDENTS

(By Advocate: Shri V.S.R.Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction to the respondents that the grievance of the applicants should be examined and disposed of in terms of the C.A.T., Principal (Full) Bench judgment dated 27.9.96 in OA-1751/88 Hem Raj & Ors. Vs. UOI & Anr., and other connected cases. We direct accordingly.

3. These directions should be implemented within three months from the date of receipt of a copy of this judgment, for which purpose the respondents should pass a detailed, speaking and reasoned order in accordance with law under intimation to the applicants.

4. This O.A. stands disposed of accordingly. No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)  
/GK/

S.R. Adige  
(S.R. Adige)  
Member (A)